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Title: The Minister of State of the Ministry of Micro, Small and Medium Enterprises laid statement correcting the reply given on November 22, 2012 to Unstarred Question No. 169 by Shivarama Gouda, M.P. regarding 'Certified Khadi' and giving reasons for delay in correcting reply.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay a statement correcting the reply given on November 22, 2012 to Unstarred Question No. 169 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi' and (ii) giving reasons for delay in correcting reply.

(a) to (f) Madam, Khadi and Village Industries Commission(KVIC) grants Khadi Certificate to Khadi Institutions who fulfill the prescribed conditions, and then become eligible for obtaining assistance from KVIC under its various schemes. The certified institutions are authorized to sell khadi as defined in the KVIC Act. Action in respect of sale of spurious khadi by the certified Khadi Institutions is taken by KVIC and State Khadi and Village Industries Boards (KVIBs) as per rules on a continuing basis if and when infringements come to notice. The action includes cancellation of certificate and discontinuation of assistance.

There is no bar on persons or institutions other than those certified by KVIC/ KVIBs from selling khadi. KVIC has no jurisdiction over them. It is, however, now envisaged to have a distinct identity for khadi, 'Khadi Mark', to establish the genuineness of khadi sold in the market.

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